FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED

1.	Name of corporate person	AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate person	December 28, 2021
3.	Authority under which corporate person is incorporated/registered	Registrar of Companies, Delhi.
4.	Corporate Identity Number/ Limited Liability Identity Number of corporate person	U40106HR2021FTC100189
5.	Address of the registered office and principal office (if any) of corporate person	**Registered office:** C-158, Fourth Floor, Suncity, Sector-54, Gurgaon, Haryana, India, 122011
6.	Liquidation commencement date of corporate person	18th December, 2024
7.	Name, address, email address, telephone number and registration number of the Liquidator	Name: Adarsh Sharma Registration number of the Liquidator: IBBI/IPA-001/IP-P01256/2018-2019/12045 Address: J-6A Kailash Colony, New Delhi-110048 Telephone Number: +919810074285 Email registered with IBBI: adarsh@adarshca.com Email on which claims have to be sent: volliqaesiespl@gmail.com adarsh@adarshca.com
8.	Last date of submission of claims	16th January, 2025

Notice is hereby given that **AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED** has commenced voluntary liquidation on 18th December, 2024

The stakeholders of **AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 16th January, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Adarsh Sharma
IBBI/IPA-001/IP-P01256/2018-19/12045
New Delhi
INSOLVENCY PROFESSIONAL

Adarsh Sharma
Liquidator of AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED
Registration No. IBBI/IPA-001/IP-P01256/2018-2019/12045
AFA valid up-to 31-12-2025
Date: 20-12-2024
Place: New Delhi

HINDUSTAN UNILEVER LIMITED

Address: UNILEVER HOUSE, B. D. SAWANT MARG, CHAKALA, ANDHERI (EAST), MUMBAI,Registered MAHARASHTRA, 400099

Notice is hereby given that the shares certificate No(s) 5133844-5133846 for 1110 shares bearing distinctive No(s) 861624511-861625620 standing in the name(s) of YASODA DEVI ALIAS YASHODA DEVI jointly with ANITA GROVER ALIAS ANTIA GROVER in the HINDUSTAN UNILEVER LIMITED vide folio no. HLL2550204 has/have been lost/ misplaced/ destroyed and the advertiser has/have applied to the Company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has/ have claim(s) on the said shares should lodge such claim(s) with the Company's Registrars and Transfer Agents viz KFIN TECHNOLOGIES LTD, KARVY SELENIUM, TOWER B, PLOT NO. 31 & 32, FINANCIAL DISTRICT, NANAKRAMGUDA, SERILINGAMPALLY MANDAL, HYDERABAD, TELANGANA, 500032 within 1 Month from the date of this notice failing which the Company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Name(s) of the shareholder(s)
Date: 20/12/2024 YASODA DEVI jointly
Place: MUMBAI with ANITA GROVER

DEBTS RECOVERY TRIBUNAL, LUCKNOW

600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007
Office of the Recovery Officer D.R.T. Lucknow.

DRC No. 131/2023 **Recovery Case**

NOTICE UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961, READ WITH SECTION 29 OF THE RECOVERY OF DEBTS AND BANKTRUPTCY ACT, 1993

DATED..............

PUNJAB NATIONAL BANK ... **APPLICANT**

Versus

M/S T & D TRADER & ORS. ...**DEFENDANTS**

To,

4. SH. VIKRAM SINGH CHAUHAN (GUARANTOR) S/O SH. JAI BHAGWAN CHAUHAN R/O: H. NO. 5, BLOCK-D, SECTOR-9, VIJAY NAGAR, GHAZIABAD-201 009, U.P.

(i) Whereas the Presiding Officer, Debts Recovery Tribunal, Lucknow has drawn up a decree in O.A. No.151/2020 Certificate No. 131/2023 dated 13.06.2022 for Rs. 5,19,92,054.93/- alongwith pendente-lite and future interest @11.00% per annum with monthly rests from the date of filing of the Original Application i.e. 05.02.2020 till the loan is fully liquidated and costs till it's realization with cost jointly & severally.

(ii) You are hereby directed to pay the sum within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993.

(iii)You are hereby ordered. to declare on affidavit the particulars of assets before 20.12.2024 at 10:30 AM.

(iv)You are hereby ordered to appear before undersigned on 20.12.2024 at 10:30 AM.

(v) In addition to the sum aforesaid, you will also liable to pay the following costs.

Details of cost :

1. Amount of Application fee	Rs 1,50,000.00
2. Advocate Fee	Rs. Not Claimed
3. Publication charges	Rs. Not Claimed
4. Misc. Expenses	Rs. Not Claimed
5. Clearkage	

Given under my HAND and SEAL at Lucknow on this 5th day of December 2024.

RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL, LUCKNOW

HARERA GURUGRAM

PUBLIC NOTICE

For kind attention of allottees of the real estate project "AMB Selfie Street" developed by M/s AMB Infraventures Pvt. Ltd.

1. The above-mentioned project was registered with the Interim RERA Panchkula vide registration no. 80 of 2017 dated 23.08.2017 and the registration was valid up to 21.02.2023 and extension of registration was granted by RERA, Gurugram which was valid upto 20.02.2024.
2. The promoter has made an application with the request to the authority that instead of revoking the registration on its expiry, the authority may permit it to remain in force subject to such further terms and conditions as it thinks fit to impose in the interest of the allottees, and any such terms and conditions so imposed shall be binding upon the promoter.
3. The Authority is considering an application of the promoter to permit the continuation of the registration certificate under section 7(3) of the Act for this project to remain in force and hereby invite objections from the allottees in particular and any other concerned persons in general in this regard.
4. Those objections shall be filed in the registry of the Authority before 03.01.2025 and appear in the Authority on 06.01.2025 at 11.00 AM for considering the objections received, failing with the Authority will consider present application for continuation of the registration under section 7(3) of the Act.

Dated: 20.12.2024

Secretary
Haryana Real Estate Regulatory Authority, Gurugram

FORM A
PUBLIC ANNOUNCEMENT

Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate person	AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate person	December 28, 2021
3.	Authority under which corporate person is incorporated/registered	Registrar of Companies, Delhi.
4.	Corporate Identity Number/ Limited Liability Identity Number of corporate person	U40106HR2021FTC100189
5.	Address of the registered office and principal office (if any) of corporate person	**Registered office:** C-158, Fourth Floor, Sushant Lok, Sector54, Gurgaon, Haryana, India, 122011
6.	Liquidation commencement date of corporate person	18th December, 2024
7.	Name, address, email address, telephone number and registration number of the Liquidator	Name: Adarsh Sharma; Registration number of the Liquidator: IBBI/IPA-001/IP-P01256/2018-2019/12045; Address: I-6A Kailash Colony, New Delhi-110048; Telephone Number: +919810074285; Email registered with IBBI: adarsh@adarshca.com; Email on which claims have to be sent: vollquesesip@gmail.com / adarsh@adarshca.com
8.	Last date of submission of claims	16th January, 2025

Notice is hereby given that **AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED** has commenced voluntary liquidation on **18th December, 2024**

The stakeholders of **AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **16th January, 2025,** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Adarsh Sharma
Liquidator of AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED
Registration No. IBBI/IPA-001/IP-P01256/2018-2019/12045
AFA valid up-to 31-12-2025
Date: 20-12-2024
Place: New Delhi

FUTURE RETAIL LIMITED (In Liquidation)

Registered Office: 2nd Floor, Future Group Office, SOBO Brand Factory, Pandit Madan Mohan Malviya Marg, Cross Road Haji Ali, Tardeo, Mumbai 400034
Contact: +91 9540007506; Email: frl.eauction@gmail.com

E-AUCTION – SALE OF ASSSETS UNDER IBC, 2016

Date and Time of Auction- January 19th, 2025
03:00 PM to 05:00 PM (With unlimited extension of 5 minutes each)

Sale of Assets owned by **FUTURE RETAIL LIMITED** (In Liquidation) forming part of Liquidation Estate under sec 35(f) of IBC 2016 read with Regulation 33 of Liquidation Process Regulations. E-Auction will be conducted on **"AS IS WHERE IS, AS IS WHAT IS BASIS AND NO RECOURSE BASIS."**
The Sale will be done through e-auction service provider **RIGHT2VOTE INFOTECH PVT LTD – Right2vote** via website https://right2vote.in/online-auction/

ASSETS	DESCRIPTION	QUANTITY	LOCATION	RESERVE PRICE	EMD
Lot No. 13	a. Inventory – Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE – Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	2 locations at Delhi	Rs 26,63,225	Rs. 2,66,322
Lot No. 14	a. Inventory – Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE – Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	Kanpur, Uttar Pradesh	Rs 38,78,185	Rs 3,87,818
Lot No. 15	a. Inventory – Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE – Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	4 locations at Ahmedabad, Gujarat	Rs 94,17,703	Rs 9,41,770
Lot No. 16	a. Inventory – Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE – Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	5 locations at Hyderabad and Warangal, Telangana	Rs 3,03,35,995	Rs 30,33,599
Lot No. 17	a. Inventory – Clothes, Accessories, Footwear & Miscellaneous in scrap or damaged condition b. PPE – Scrap of Furniture/Fixtures, Electricals, Utilities & Other Items	Lumpsum	Jaipur, Rajasthan	Rs 64,48,172	Rs 6,44,817

Last Date to apply, submission of Eligibility Documents	January 03rd, 2025
Date of Declaration of Qualified Bidder	January 04th, 2025
Inspection date and time	January 05th, 2025 to January 11th, 2025 (With advance information) (From 11:00 AM to 4:00 PM)
Last Date of submission of EMD	January 17th, 2025
Date and Time of E-Auction	January 19th, 2025 (3:00 PM to 5:00 PM) (In case bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes of each occasion unlimited)

Note –*Taxes as applicable

Terms and Condition of the E-auction are as under:

1. E-auction sale will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS" only and as such, the E-auction sale will be without any kind of waivers, warranties and indemnities. It is to be noted that the bidder(s) cannot place a bid at a value below the reserve price.
2. The intending bidders are required to deposit EMD amount either through NEFT/RTGS/DD in the favor of Future Retail Ltd in Liquidation having Account No.: 016020110000388 with Bank of India, Spl. Asset Recovery Management Mumbai- 400038 and IFSC Code: BKID0000154.
3. For detailed terms and conditions of E-Auction, Bid Form and other documents, please visit the websites https://ebkray.in/ and https://right2vote.in/online-auction/ prior to bidding.
4. For any query relating to E-auction, contact at Mobile No. 9540007506 and Email frl.eauction@gmail.com or Liquidator on his email sanjay@sgaindia.in . We kindly request that all phone inquiries be made during the designated hours of 3:30 PM to 5:30 PM to ensure availability and efficient assistance. Alternatively, you may reach out anytime via WhatsApp at 9540007506.

Sd/-
Sanjay Gupta
Liquidator- Future Retail Ltd
IBBI Reg. No: IBBI/IPA-002/IP-N00982-C01/2017-2018/10354
Communication Address: Primus Insolvency Resolution and Valuation Pvt Ltd;
D-58 Defence Colony, New Delhi-110024
Regd. Address: C-4-E/135, Janak Puri, New Delhi-110058

Date: December 20th, 2024
Place: New Delhi

बैंक ऑफ महाराष्ट्र Bank of Maharashtra

भारत सरकार का उद्यम
एक परिवार एक बैंक

Dehradun Zonal Office,
1072, Ashirwad Tower, 2nd Floor, Ballupur Road,
Sunder Vihar, Chakrata Road, Dehradun – 248001
Head Office: Lokmangal,1501,Shivajinagar, Pune-5

Appendix-IV-A [See provisio to rule 8(6)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Possession** of which has been taken by the Authorised Officer of **Bank of Maharashtra** Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **28.01.2025** for recovery of below mentioned amount plus interest till the date of realization and costs, charges and expenses due to the **Bank of Maharashtra** Secured Creditor from below mentioned borrowers & Guarantor details are hereunder :

Sl. No.	Name of Borrower/ Guarantor	Amount Due	Short description of the immovable property with known encumbrances	Reserve Price / EMD Amt. / Bid Increase Amt
	ROORKEE BRANCH			
1.	**1.Mr. Vinod Kapoor S/o Jagdeesh Kumar Address: Subhash Nagar, Sitapur Mazara, Jwalapur, Dist. Haridwar-249407 2.Mrs. Janvi Kapoor Address: Subhash Nagar, Sitapur Mazara, Jwalapur, Dist. Haridwar-249407**	**Rs 40,94,871.00 + interest and other charges / expenses w.e.f. 28.11.2023**	Property at Part of Khasra No. 1736, situated at Subhash Nagar, Jwalapur, Tehsil and District Haridwar, Uttarakhand and **bounded as:** North: 20' wide road, East: Other's property,West: Plot of Ajay Kumar, South: Other's property **SYMBOLIC POSSESSION**	**Rs 64,70,000.00** **Rs 6,47,000.00** **Rs. 10000.00**
2.	**1.Mr. Puneet Kumar Saini S/o Ramesh Chand Saini (Borrower) Address 1: House No. 374, 3, (Village Sunehra), Shyam Nagar Colony, Roorkee, Dist. Haridwar, Uttarakhand-247667 Address2: House No. 11/2, C/o Mahendar Mahesh Nagar, Ambala Cant, Ambala, Haryana-133001 2. Mrs. Mayawati W/o Sh. Ramesh Chand Saini (Co-Borrower) Address : House No. 374, 3, (Village Sunehra), Shyam Nagar Colony, Roorkee, Dist. Haridwar, Uttarakhand-247667 GUARANTOR: 1. Mrs. Reena Saini W/o Mr. Puneet Kumar Saini Address: House No. 374, 3, (Village Sunehra), Shyam Nagar Colony, Roorkee, Dist. Haridwar, Uttarakhand-247667**	**Rs 29,95,602.00 + interest and other charges / expenses w.e.f. 24.01.2024**	Residential House at part of Khasra No. 171, Cha, House no. 133, Shyam Nagar Colony, presently under limit of Nagar Nigam, Roorkee, Pargana and Tehsil Roorkee, Dist. Haridwar, Uttarakhand, admeasuring 95.32 sq. mtr. or 1026 sq. ft. **and bounded as:** North: House of Sh. Bawari Lala-side measuring 38 ft., East: Raasta 2' ft. wide-side measuring 27 ft., West: Rasta 8 ft. wide-side measuring 27 ft., South: House of Sh. Mahipal-side measuring 38 ft. (No Known Encumbrances) **SYMBOLIC POSSESSION**	**Rs 25,24,000.00** **Rs 2,52,400.00** **Rs. 10000.00**
	HARIDWAR BRANCH			
3	**1. Mr. Sachin Verma S/o Sh. Om Prakash Verma Address: Mohalla Maliyan Jwalapur, Haridwar, Uttarakhand-249407 (Borrower) 2.Mr. Mohit Kumar S/o Sh. Rikhi Ram Address:** Brahampuri, Rawali Mehdood, Tehsil & District Haridwar-Uttrakhand-249402 (Guarantor)	**Rs 18,17,773.00 + interest and other charges / expenses w.e.f. 13.07.2023**	Equitable mortgage of Land and Building at **Plot no. 41 and Plot No. 42** On Khasra No. 1744 min Gram Aneki Hetampur, Pargana Roorkee, Tehsil & Dist. Haridwar Uttrakhand- admeasuring 189.59 sq mtr. or 2040 sq ft (Combined) and boundaries of both plots as under: 1.Plot No.41 admeasuring 1020 sq.ft., bounded as: East: Plot no.42, side measuring 34 feet, West: Plot no.40, side measuring 34 feet, North: Wide Road 18 feet, Side ,South: Plot no.64, side measuring 30 feet 2.Plot No.42 admeasuring 1020 sq.ft., bounded as:East: Plot no.43, side measuring 34 feet, West: Plot no.41, side measuring 34 feet, North: Wide Road 18 feet, Side, South: Plot no.63, side measuring 30 feet **PHYSICAL POSSESSION**	**Rs 13,25,000.00** **Rs 1,32,500.00** **Rs. 10000.00**

Date and Time of e-Auction : 28.01.2025 From 2 P.M. TO 5 P.M. with auto extension for 10 min. in case bid is placed within 5 min.

Date & Time of Inspection of Property : 13.01.2025 to 20.01.2025 time 11.00 a.m. to 5.00 p.m.
Last Date & Time for Submission of Bid application/KYC documents/EMD etc. 28.01.2025

For detailed terms and conditions of the sale, please refer to the link provided in Bank of Maharashtra Secured Creditor's website i.e. **https:// baanknet.com**

For any assistance, Contact Person: Ashutosh Tripathi Authorised Officer, Dehradun Zone, Mob.: 75882 93544

For Registration and Login and bidding Rules visit **https:// baanknet.com**

STATUTORY 30 DAYS SALE NOTICE FOR SUBSEQUENT SALE UNDER RULE 8(6) AS PER AMENDED SARFAESI ACT 2002 The borrower/guarantor are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Date - 19.12.2024 **Authorized Officer, Bank of Maharashtra**

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98,Udyog Vihar, Phase-IV,Gurgaon-122015.(Haryana) and **Branch Office at:- 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Manoj Singh Kemwal 2. Mr. Sunil Kemwal **(Prospect No 739267)**	**09-Dec-2019, Rs.13,23,748/-** (Rupees Thirteen Lakh Twenty Three Thousand Seven Hundred Forty Eight Only) **Bid Increase Amount Rs.20,000/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing Flat No.25, First Floor, Sector-34, Pocket-2, Block c3, Rohini, Delhi North West Delhi-110085 **(Super Built Up Area Ad.Measuring: 355 Sq.ft)**	**29-Jan-2021** **Total Outstanding As On Date 05-Dec-2024 Rs. 21,54,825/-** (Rupees Twenty One Lakh Fifty Four Thousand Eight Hun-dred & Twenty Five Only)	**Rs.7,50,000/-** (Rupees Seven Lakh Fifty Thousand Only) **Earnest Money Deposit (EMD) Rs. 75,000/-** (Rupees Seventy Five Thousand Only)
1. Mr. Shailesh Kumar Dubey 2 Mrs. Babita . **(Prospect No 837570)**	**12-Apr-2021, Rs.16,09,383/-** (Rupees Sixteen Lakh Nine Thousand Three Hundred Eighty Three Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property Flat No. 417, admeasuring 36.39 sq. mtrs. Plinth Area and 23.90 sq. mtrs. Carpet Area, 4Th Floor, Pocket B1, DDA LIG Flats, Siras Pur, Delhi, 110046, India	**25-Mar-2022** **Total Outstanding as on Date 05-Dec-2024 Rs. 23,51,968/-** (Rupees Twenty Three Lakh Fifty One Thousand Nine Hundred and Sixty Eight Only)	**Rs.10,80,000/-** (Rupees Ten Lakh Eighty Thousand Only) **Earnest Money Deposit(EMD) Rs.1,08,000/-** (Rupees One Lakh Eight Thousand Only)
1) Mr. Sunil Kumar. 2) Mrs. Mithlesh Kumari **(Prospect No.845096)**	**14-Sept-2019, Rs.18,74,939/-** (Rupees Eighteen Lakh Seventy Four Thousand Nine Hundred and Thirty Nine Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Flat No-385, First Floor, Pocket- A1, Sector-GRP-1, Siraspur, Delhi.. 110095 **(Area:-392 Sq.ft.)**	**22-June-2021** **Total Outstanding as on Date 05-Dec-2024 Rs. 30,80,066/-** (Rupees Thirty Lakh Eighty Thousand and Sixty Six Only)	**Rs. 14,40,000/-** (Rupees Fourteen Lakh Forty Thousand Only) **Earnest Money Deposit (EMD) Rs.1,44,000/-** (Rupees One Lakh Forty Four Thousand Only)
1. MR. Ram Naresh 2. Sarvash Kumari **(Prospect No 729404)**	**27-Jan-2020 Rs.12,17,095/-** (Rupees Twelve Lakh Seventeen Thousand Ninety Five Only) **Bid Increase Amount Rs.20,000/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing Flat No.11, Second Floor, Lig Block-c9, Pocket-4, Sec-34, Rohini, Delhi-110085 **(Built Up Area Ad.Mesauring: 355 Sq.ft)**	**01-Feb-2021** **Total Outstanding as On Date 05-Dec-2024 Rs. 17,90,447/-** (Rupees Seventeen Lakh Ninety Thousand Four Hundred and Forty Seven Only)	**Rs. 6,90,000/-** (Rupees Six Lakh Ninety Thousand Only) **Earnest Money Deposit (EMD) Rs. 69,000/-** (Rupees Sixty Nine Thousand Only)
1. Mr. Sandeep Kumar 2 Mrs. Sangeeta **(Prospect No IL10025354)**	**21-Mar-2022, Rs.16,33,429/-** (Rupees Sixteen Lakh Thirty Three Thousand Four Hundred Twenty Nine Only) **Bid Increase Amount Rs.20,000/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property Flat No. 22, Ground Floor, measuring 33.29 sqm, Pocket-5, Block-B20, Sector-35, Rohini , Delhi, India, 110085	**13-Oct-2023** **Total Outstanding as on Date 18-Dec-2024 Rs. 25,77,998/-** (Rupees Twenty Five Lakh Seventy Seven Thousand Nine Hundred and Ninety Eight Only)	**Rs.9,97,000/-** (Rupees Nine Lakh Ninety Seven Thousand Only) **Earnest Money Deposit (EMD) Rs.99,700/-** (Rupees Ninety Nine Thousand Seven Hundred Only)
1 Mr. Surjeet Singh 2. Mrs. Sangeeta **(Prospect No. IL10109448)**	**30-Jul-2022 Rs.7,82,430/-** (Rupees Seven Lakh Eighty Two Thousand Four Hundred Thirty Only) **Bid Increase Amount Rs.20,000/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing DDA built up Janta Flat No-435, area measuring 18 Sq. Mtr. on the 1St Floor Pocket-1 Sector-A-5, Narela, North West Delhi, Delhi, India, 110040 **(Area Ad Measuring 194 Sq. Ft.)**	**25-Aug-2023** **Total Outstanding as on Date 05-Dec-2024 Rs. 10,17,872/-** (Rupees Ten Lakh Seventeen Thousand Eight Hundred and Seventy Two Only)	**Rs. 6,48,000/-** (Rupees Six Lakh Forty Eight Thousand Only) **Earnest Money Deposit (EMD) Rs.64,800/-** (Rupees Sixty Four Thousand Eight Hundred Only)
1. Mrs.Paridhi Rohtagi 2. Mr. Dhiraj Rohtagi **(Prospect No IL10599258)**	**09-May-2024, Rs.13,67,459/-** (Rupees Thirteen Lakh Sixty Seven Thousand Four Hundred and Fifty Nine Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Flat No-21, Ground Floor, Pocket-3, Block-B2, LIG flat, Rohini Sector-34, Delhi, India, 110085 Area Admesuring (IN SQ. FT.): Property Type: Saleable _Area, Carpet_Area, Built_Up_ Area Property Area: 364.00, 272.00, 418.00	**28-Sep-2024** **Total Outstanding as on Date 18-Dec-2024 Rs.17,13,573/-** (Rupees Seventeen Lakh Thirteen Thousand Five Hundred and Seventy Three Only)	**Rs.10,09,000/-** (Rupees Ten Lakh Nine Thousand Only) **Earnest Money Deposit (EMD) Rs.1,00,900/-** (Rupees One Lakh Nine Hundred Only)
1. Mr. Rahul Birla 2. Mrs.Pooja 3. Rudrash Cammication **(Prospect No. IL10111684)**	**24-Nov-2022, Rs.12,01,377/-** (Rupees Twelve Lakh One Thousand Three Hundred Seventy Seven Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Flat No.11, Admeasuring Area 514 Sq. Ft., 4th Floor, Pocket-1A, Block-A4, Sector-A1-4, Narela, New Delhi-110040. **(carpet area admeasuring 411 sq. ft.)**	**18-July-2023** **Total Outstanding as On Date 05-Dec-2024 Rs. 17,65,592/-** (Rupees Seventeen Lakh Sixty Five Thousand Five Hundred and Ninety Two Only)	**Rs. 11,27,000/-** (Rupees Eleven Lakh Twenty Seven Thousand Only) **Earnest Money Deposit (EMD) Rs.1,12,700/-** (Rupees One Lakh Twelve Thousand Seven Hundred Only)
1.Mr. Mohd. 2.Mohd Jahid Siddique Tyre Puncture. 3.Mrs.Mussrat. **(Prospect No IL10098098)**	**05-Oct-2021, Rs.10,87,847/-** (Rupees Ten Lakh Eighty Seven Thousand Eight Hundred Forty Seven Only) **Bid Increase Amount Rs.20,000/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property bearing DDA Flat No 40, measuring 47.79 sq mtr (plinth area), 7Th Floor, Pocket-1A Block-A7, Sector A1-4 Narela New Delhi-110040	**06-Apr-2022** **Total Outstanding as on Date 05-Dec-2024 Rs. 16,70,016/-** (Rupees Sixteen Lakh Seventy Thousand and Sixteen Only)	**Rs.8,88,000/-** (Rupees Eight Lakh Eighty Eight Thousand Only) **Earnest Money Deposit (EMD) Rs.88,800/-** (Rupees Eighty Eight Thousand Eight Hundred Only)
1. Mr. Mithlesh Kumar 2.Mrs. Priti Devi, 3.Ms Mithlesh Kumar **(Prospect No IL10290825)**	**18-Nov-2023, Rs.7,64,448/-** (Rupees Seven Lakh Sixty Four Thousand Four Hundred and Forty Eight Only) **Bid Increase Amount Rs.20,000/-** (Rupees Twenty Thousand Only)	All that part & parcel of the property Built-up Janta Flat No. 468 TF, Pocket-1, Sector-A-5, Situated in the layout Plan of Narela, Residential Scheme, Delhi, 110040 Area Admeasuring (In Sq. Ft.): Property Type: Built_Up_Area, Carpet_Area Property Area: 194.00, 155.00	**Date of Possession 6-Mar-2024** **Total Outstanding as On Date 05-Dec-2024 Rs. 9,53,242/-** (Rupees Nine Lakh Fifty Three Thousand Two Hundred and Forty Two Only)	**Rs.4,59,000/-** (Rupees Four Lakh Fifty Nine Thousand Only) **Earnest Money Deposit (EMD) Rs.45,900/-** (Rupees Forty Five Thousand Nine Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
03-Jan-2025 1100 hrs -1400 hrs	08-Jan-2025 till 5 pm.	10-Jan-2025 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit **https://www.iiflonehome.com** and pay through link available for the property/ Secured Asset only. **Note:** Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction. **For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount**

Important Information:

These properties are allotted by DDA and till date Conveyance Deed has not been executed.The Successful bidder can get his name transferred/mutated as allottee before DDA upon application/representation on the basis of Highest Bid Letter and the Sale Certificate provided subject to payment of dues pending if any. That IIFLHFL will not be responsible for the same.

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com,** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: // www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline no.1800 2672 499.**
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com.
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost

Place:- Delhi , Date: 20-Dec-2024 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

"FORM NO. URC-2"

Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374(b) of the Companies Act, 2013 and Rule-4 (1) of the Companies (Authorised to Register) Rules, 2014].

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar of Delhi that **TRANSLUMINA THERAPEUTICS LLP,** a Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act, 2013 as a company Limited by shares.
2. The principal objects of the Company are as follows:
   To undertake the business of manufacturing and/or dealing in transluminal devices medical and scientific devices and other and other allied product
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at registered office at Ground Floor Metro Tower LSC, Mor Land, New Rajinder Nagar, New Delhi-110060.
4. Notice is hereby given that any person objecting to this application may communicate the objection in writing to the Registrar at Central Registration Centre (CRC), Indian institute of Corporate Affairs (IICA) Plot No. 6,7,8, Sector-5 IMT Manesar District Gurgaon (Haryana), Pin Code-122050, within Twenty One clear days from the date of publication of this notice with a copy there of to the company's registered office situated at Ground Floor, Metro Tower LSC, Mor Land, New Rajinder Nagar, New Delhi-110060

Dated : 20.12.2024

For and on behalf of TRANSLUMINA THERAPEUTICS LLP
Sd/- Sd/-
Punita Sharma Indranil Mukherjee
Designated Partner Designated Partner
DIN : 00821812 DIN : 06692898

"FORM NO. INC-26"

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of Registered Office of the Company from one state to another

Before the Central Government (Regional Director), Northern Region, Ministry of Corporate Affairs, New Delhi

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014 as amended upto date

AND

In the matter of
IMPACT INFRACAP ADVISORS PRIVATE LIMITED
CIN : U74999DL2022PTC407211
Registered Office: Flat No. 1355, Sector-A, Pocket-B, Vasant Kunj, Delhi-110070, India
E-mail Id : megha@impactinfracap.com
..........Petitioner/Applicant

NOTICE

Notice is hereby given to the General Public that Impact Infracap Advisors Private Limited ("the Company") proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General meeting held on Wednesday, December 18, 2024, to enable the Company to change its Registered office from "National Capital Territory of Delhi" to "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003** within Fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office as mentioned above.

On behalf of the Board
For Impact Infracap Advisors Private Limited
Sd/-
Place : New Delhi **Sharat Goyal**
Date : 20.12.2024 **Director**
DIN : 05118373

PUBLIC NOTICE

(Under section 102 of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. SUNIL JUNEJA (PERSONAL GUARANTOR TO M/S SCHON ULTRAWARES PVT LTD.)

RELEVANT PARTICULARS

1.	Name and Address of Personal Guarantor	**Mr. Sunil Juneja** Address: 94, Neelkamal Apartments, Vikaspuri, New Delhi-110018 Office Address: A-57, Ashadeep Green Acres, Neemrana, Rajasthan- 301705
2.	Insolvency Commencement Date	6th December, 2024 (Order uploaded at NCLT website on 18th December, 2024)
3.	Details of order admitting the application	Order dated 6th December, 2024 passed by the Hon'ble NCLT, New Delhi, Bench- II in I.A. No. -4939/2024 in C.P. No.: IB-570/ND/2024
4.	Name and registration number of the Resolution Professional	Mr. Alok Kumar Agarwal IBBI REG. NO.: IBBI/IPA-001/IP-P00059/2017-2018/10137; AFA valid till 31st December, 2025
5.	Address and e-mail of the Resolution Professional, as registered with the Board	Address: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 Email: - alok@insolvencyservices.in
6.	Address and e-mail to be used for correspondence with the Resolution Professional/ Claim submission	Address: C-100, Sector-2, Noida-201301 (U.P.) Email: pg.schonultrawares@insolvencyservices.in
7.	Last date for submission of claims	10th January, 2025
8.	Relevant Forms are available at :	Weblink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Bench- II at New Delhi, has ordered the commencement of Insolvency Resolution Process of Mr. Sunil Juneja, R/o 94, Neelkamal Apartments, Vikaspuri, New Delhi- 110018 (Personal Guarantor to M/S Schon Ultrawares Private Ltd) from 6th December, 2024 (Copy of order uploaded at NCLT website on 18th December, 2024).

The creditors of Mr. Sunil Juneja are hereby called upon to submit their claims with proof on or before 10th January, 2025 to the Resolution Professional at the e-mail address mentioned against entry No. 6.

The creditors shall register claims with the resolution professional by sending details of the claims by way of electronic communications or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
ALOK KUMAR AGARWAL
RESOLUTION PROFESSIONAL
IBBI REG. NO.: IBBI/IPA-001/IP-P00059/2017-2018/10137,
ADDRESS: 605, SUNCITY BUSINESS TOWER, GOLF COURSE ROAD,
SECTOR 54, GURGAON, HARYANA-122002; E-MAIL: alok@insolvencyservices.in

Date: 20th December, 2024
Place: Noida, UP

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL AT COURT-III, NEW DELHI BENCH

CP.CAA-79(ND)/2024
Connected with CA.CAA-83(ND)/2024
IN THE MATTER OF:
Garg Villas Private Limited
(Transferor Company/Applicant No. 1)
AND
Garg Advisory Services Private Limited
(Transferor Company/Applicant No. 2)
AND
Sempitern Investments Private Limited
(Transferor Company/Applicant No. 3)
WITH
Mangel Chand Construction Private Limited
(Transferee Company/Applicant No. 4)
AND
Their Respective Shareholders
(All Transferor Companies and Transferee Company are incorporated under the provisions of the Companies Act, 1956 and having their registered office at New Delhi which are under jurisdiction of National Company Law Tribunal, Delhi)

Petition being Company Petition CP.CAA-79(ND)/2024 under sections 230 to 232 of the Companies Act, 2013, for sanction of Composite Scheme of Amalgamation was jointly presented by Garg Villas Private Limited, Garg Advisory Services Private Limited, Sempitern Investments Private Limited with and into Mangel Chand Construction Private Limited and their respective shareholders on 23.09.2024.

That Notice was issued in the said Company Petition on 09.12.2024 and the said Petition is fixed for hearing before the National Company Law Tribunal, Delhi on 24.02.2025. Any person desirous of supporting or opposing the said petition should send to the Petitioners/Applicants' counsel, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Petitioners/Applicants' advocate not later than 2 (Two) days before the date fixed for hearing of the Petition. Where the person concerned seeks to oppose the said petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sd/-
Sachin Arora
(Petitioners/Applicants' Counsel)
M-7, Magnum House-1, Karampura, New Delhi-110015
Email: sachinarora.legal@gmail.com
Cell: +91-9899275325

Date: 20.12.2024
Place: New Delhi

FORM-G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S GF TOLL ROAD PRIVATE LIMITED PROVIDES INFRASTRUCTURE CONSTRUCTION SERVICES FOR ROADS AND HIGHWAYS

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**M/S GF TOLL ROAD PRIVATE LIMITED** PAN: - AAICS0083L CIN: - U70101HR2003PTC055332
2.	Address of the registered office	Reliance Centre, 19, Walchand Hirachand Marg, Ballard Estate Mumbai City MH 400001 IN
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	Gurugram- Faridabad Toll Road, located on NH - 7 in the state of Haryana.
5.	Installed capacity of main products / services	It is total 66.185 km road from Gurugram - Faridabad, having 4 Lanes with four Plaza located on NH - 7 in the state of Haryana.
6.	Quantity and value of main products/ services sold in last financial year	It is total 66.185 km road from Gurugram - Faridabad, having 4 Lanes with four Plaza located on NH - 7 in the state of Haryana.
7.	Number of employees / workmen	9 employees on roll
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details are available at the communication address of the Interim Resolution Professional: 4th Floor, 6772/2, Dev Nagar, Karol Bagh, New Delhi - 110005 and can be sought by emailing us on cirp.gftollroad@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details are available at the communication address of the Interim Resolution Professional: 4th Floor, 6772/2, Dev Nagar, Karol Bagh, New Delhi - 110005 and can be sought by emailing us on cirp.gftollroad@gmail.com
10.	Last date for receipt of expression of interest	**04.01.2025 (15 Days from date of issue of Form G)**
11.	Date of issue of provisional list of prospective resolution applicants	**14.01.2025**
12.	Last date for submission of objections to provisional list	**19.01.2025**
13.	Date of issue of final list of prospective resolution applicants	**29.01.2025**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	**29.01.2025**
15.	Last date for submission of resolution plans	**28.02.2025**
16.	Process email id to submit Expr. of Interest	**cirp.gftollroad@gmail.com**

Sd/-
Rahul Jindal
Interim Resolution Professional
IBBI/IPA-001/IP-P-02649/2021-2022/14048
AFA valid upto 30.06.2025

Date : 20.12.2024
Place : New Delhi

WWW.FINANCIALEXPRESS.COM

HINDUSTAN UNILEVER LIMITED

Address: UNILEVER HOUSE, B. D. SAWANT MARG, CHAKALA, ANDHERI (EAST), MUMBAI,Registered MAHARASHTRA, 400099

Notice is hereby given that the shares certificate No(s) **5133844-5133846** for **1110** shares bearing distinctive No(s) **861624511-861625620** standing in the name(s) of **YASODA DEVI** ALIAS **YASHODA DEVI** jointly with **ANITA GROVER** ALIAS **ANTIA GROVER** in the **HINDUSTAN UNILEVER LIMITED** vide folio no. HLL2550204 has/have been lost/ misplaced/ destroyed and the advertiser has/have applied to the Company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has/ have claim(s) on the said shares should lodge such claim(s) with the Company's Registrars and Transfer Agents viz **KFIN TECHNOLOGIES LTD, KARVY SELENIUM, TOWER B, PLOT NO. 31 & 32, FINANCIAL DISTRICT, NANAKRAMGUDA, SERILINGAMPALLY MANDAL, HYDERABAD, TELANGANA, 500032** within 1 Month from the date of this notice failing which the Company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Name(s) of the shareholder(s)

Date: **20/12/2024** **YASODA DEVI** jointly

Place: **MUMBAI** with **ANITA GROVER**

HARERA
GURUGRAM

PUBLIC NOTICE

For kind attention of allottees of the real estate project "AMB Selfie Street" developed by M/s AMB Infraventures Pvt. Ltd.

1. The above-mentioned project was registered with the Interim RERA Panchkula vide registration no. 80 of 2017 dated 23.08.2017 and the registration was valid up to 21.02.2023 and extension of registration was granted by RERA, Gurugram which was valid upto 20.02.2024.
2. The promoter has made an application with the request to the authority that instead of revoking the registration on its expiry, the authority may permit it to remain in force subject to such further terms and conditions as it thinks fit to impose in the interest of the allottees, and any such terms and conditions so imposed shall be binding upon the promoter.
3. The Authority is considering an application of the promoter to permit the continuation of the registration certificate under section 7(3) of the Act for this project to remain in force and hereby invite objections from the allottees in particular and any other concerned persons in general in this regard.
4. Those objections shall be filed in the registry of the Authority before 03.01.2025 and appear in the Authority on 06.01.2025 at 11.00 AM for considering the objections received, failing with the Authority will consider present application for continuation of the registration under section 7(3) of the Act.

Dated: 20.12.2024 Secretary
Haryana Real Estate

DEBTS RECOVERY TRIBUNAL, LUCKNOW

600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007
Office of the Recovery Officer D.R.T. Lucknow.

DRC No. 131/2023 **Recovery Case**

NOTICE UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961, READ WITH SECTION 29 OF THE RECOVERY OF DEBTS AND BANKTRUPTCY ACT, 1993

DATED.........

PUNJAB NATIONAL BANK **... APPLICANT**

Versus

M/S T & D TRADER & ORS. **...DEFENDANTS**

To.

4. **SH. VIKRAM SINGH CHAUHAN** (GUARANTOR) S/O SH. JAI BHAGWAN CHAUHAN **R/O:** H. NO. 5, BLOCK-D, SECTOR-9, VIJAY NAGAR, GHAZIABAD-201 009, U.P.

(i) Whereas the Presiding Officer, Debts Recovery Tribunal, Lucknow has drawn up a decree in O.A. No.151/2020 Certificate No. 131/2023 dated 13.06.2022 for Rs. 5,19,92,054.93/- alongwith pendente-lite and future interest @11.00% per annum with monthly rests from the date of filing of the Original Application i.e. 05.02.2020 till the loan is fully liquidated and costs till it's realization with cost jointly & severally.

(ii) You are hereby directed to pay the sum within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act, 1993.

(iii)You are hereby ordered. to declare on affidavit the particulars of assets before **20.12.2024** at 10:30 AM.

(iv)You are hereby ordered to appear before undersigned on **20.12.2024** at 10:30 AM.

(v) In addition to the sum aforesaid, you will also liable to pay the following costs.

Details of cost :

1. Amount of Application fee	Rs 1,50,000.00
2. Advocate Fee	Rs. Not Claimed
3. Publication charges	Rs. Not Claimed
4. Misc. Expenses	Rs. Not Claimed
5. Clearkage	

Given under my HAND and SEAL at Lucknow on this **5th day of December 2024.**

RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL, LUCKNOW

FORM A
PUBLIC ANNOUNCEMENT

Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate person	AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate person	December 28, 2021
3.	Authority under which corporate person is incorporated/registered	Registrar of Companies, Delhi.
4.	Corporate Identity Number/ Limited Liability Identity Number of corporate person	U40106HR2021FTC100189
5.	Address of the registered office and principal office (if any) of corporate person	**Registered office:** C-158, Fourth Floor, Suncity, Sector-54, Gurgaon, Haryana, India, [illegible]
6.	Liquidation commencement date of corporate person	18th December, 2024
7.	Name, address, email address, telephone number and registration number of the Liquidator	Name: Adarsh Sharma Registration number of the Liquidator: IBBI/IPA-001/IP-P01256/2018-2019/12045 Address: J-6A Kailash Colony, New Delhi-[illegible] Telephone Number: +91[illegible] Email registered with IBBI: [illegible] Email on which claims have to be sent: [illegible] [illegible]
8.	Last date of submission of claims	16th January, 2025

Notice is hereby given that **AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED** has commenced voluntary liquidation on **18th December, 2024**

The stakeholders of **AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **16th January, 2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Adarsh Sharma
Liquidator of AES INDIA ENERGY SOLUTIONS PRIVATE LIMITED
Registration No. IBBI/IPA-001/IP-P01256/2018-2019/12045
AFA valid up-to 31-12-2025
Date: 20.12.2024

...RC-2"
...bout registration ...XI of the Act ... the Companies ... the Companies ...ules, 2014].

... in pursuance of ... of the Companies ... proposed to be ... of but before the ... er to the Registrar ... THERAPEUTICS ... rtnership may be ... hapter XXI of the ... mpany Limited by

... Company are as

... of manufacturing ... l devices medical ... er and other allied

... um and articles of ... company may be ... e at Ground Floor ... d, New Rajinder

... y person objecting ... ommunicate the ... egistrar at Central ... Indian institute of ... No. 6,7,8, Sector- ... aon (Haryana), Pin ... One clear days ... of this notice with ... pany's registered ... loor, Metro Tower ... nder Nagar, New

... and on behalf of ... ERAPEUTICS LLP
Sd/-
... ndranil Mukherjee
... esignated Partner
DIN : 06692898

"FORM NO. INC-26"

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of Registered Office of the Company from one state to another

Before the Central Government (Regional Director), Northern Region, Ministry of Corporate Affairs, New Delhi

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014 as amended upto date

AND

In the matter of
IMPACT INFRACAP ADVISORS PRIVATE LIMITED
CIN : U74999DL2022PTC407211
Registered Office: Flat No. 1355, Sector-A, Pocket-B, Vasant Kunj, Delhi-110070, India
E-mail Id : megha@impactinfracap.com

...Petitioner/Applicant

NOTICE

Notice is hereby given to the General Public that Impact Infracap Advisors Private Limited (**"the Company"**) proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General meeting held on Wednesday, December 18, 2024, to enable the Company to change its Registered office from "National Capital Territory of Delhi" to "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi–110003** within Fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office as mentioned above.

On behalf of the Board
For Impact Infracap Advisors Private Limited
Sd/-

Place : New Delhi **Sharat Goyal**
Date : 20.12.2024 **Director**
DIN : 05118373

PUBLIC NOTICE

...102 of the Insolvency and Bankruptcy Code, 2016)

...TION OF THE CREDITORS OF MR. SUNIL JUNEJA ...RANTOR TO M/S SCHON ULTRAWARES PVT LTD.)

...ELEVANT PARTICULARS

...f Personal	**Mr. Sunil Juneja** Address: 94, Neelkamal Apartments, Vikaspuri, New Delhi-110018 Office Address: A-57, Ashadeep Green Acres, Neemrana, Rajasthan- 301705
...cement Date	6th December, 2024 (Order uploaded at NCLT website on 18th December, 2024)
...tting the	Order dated 6th December, 2024 passed by the Hon'ble NCLT, New Delhi, Bench- II in I.A. No. -4939/2024 in C.P. No.: IB-570/ND/2024
...n number of the ...nal	Mr. Alok Kumar Agarwal IBBI REG. NO.: IBBI/IPA-001/IP-P00059/2017-2018/10137; AFA valid till 31st December, 2025
...of the Resolution ...stered with the	Address: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 Email: - alok@insolvencyservices.in
...o be used for ... the Resolution ... submission	Address: C-100, Sector-2, Noida-201301 (U.P.) Email: pg.schonultrawares@insolvencyservices.in
...sion of claims	10th January, 2025
...available at:	Weblink: https://www.ibbi.gov.in/home/downloads

...e National Company Law Tribunal, Bench- II at New Delhi, has ordered the ... Resolution Process of Mr. Sunil Juneja, R/o 94, Neelkamal Apartments, ... Personal Guarantor to M/S Schon Ultrawares Private Ltd) from 6th December, ... NCLT website on 18th December, 2024).

... are hereby called upon to submit their claims with proof on or before 10th ... Professional at the e-mail address mentioned against entry No. 6.

... with the resolution professional by sending details of the claims by way of ... ugh courier, speed post or registered letter.

... proofs of claim shall attract penalties.

Sd/-
ALOK KUMAR AGARWAL

Continued from previous page..

1) Our company may, in consultation with the BRLM, consider participation by the Anchor Investor. The Anchor Investor Bid/Issue period shall be one working day prior to the Bid/ Issue opening date in accordance with SEBI ICDR Regulations, 2018.
2) Our company may, in consultation with the BRLM, consider closing the Bid/ Issue period for QIB one working day prior to the Bid/ Issue Closing Date in accordance with the SEBI ICDR Regulations, 2018.

In case of revision in the price band, the bid/ Issue period shall be extended for at least three (3) additional working days after such revision in the price band, subject to the bid/issue period not exceeding a total of ten (10) working days any revision in the price band , and the revised bid/ issue Period, if applicable shall be widely disseminated by notification to the Stock Exchange by issuing press release and by and also by indicating the change on the website of BRLMs and by intimation to Self-Certified Syndicate Banks (SCCB's), the sponsor banks and the designated intermediaries, as applicable. In case of force majeure, Banking strike or similar circumstances, the company may for the reason recorded in writing, extend the Bid/ Issue period by at least One (1) additional working days subject to total bid / Issue period not exceeding Ten (10) working days.

The issue is being made in terms of Rule 19 (2)(b)(i) of the Securities Contract (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of SEBI ICDR Regulations, the issue is being made for at least 25% of the post issue paid up Equity Share capital of our Company. The issue is being made through the Book Building Process wherein not more than 50% of the issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIB's" and such portion to the QIB Portion") provided that our company may in consultation with the BRLMs may allocate upto 60% of the QIB portion to the Anchor Investor on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"). One third of the Anchor Investor Portion shall be reserved for the Domestic Mutual Funds, subject to valid bids being received from the domestic mutual funds at or above the Anchor Investor allocation price. Further, 5% of the QIB portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis to Mutual funds only, and the reminder of the QIB portion shall be available for allocation on proportionate basis to all QIBs Bidders (other than Anchor Investors), including mutual funds, subject to valid bids being received at or above the issue price. Further, not less than 15% of the issue shall be available for allocation on proportionate basis to Non- Institutional Bidder and not less than 35% of the issue shall be available for allocation to the Retail Individual bidders in accordance with the SEBI ICDR Regulations subject to valid bids being received or above the issue price. All potential bidders, other than Anchor Investor, are required to mandatorily utilize the application supported by blocked amount ("ASBA") process providing details of their respective bank account (including UPI ID in case of RIBs) which will be blocked by SCSBs, or the bank account linked with the UPI ID, as applicable, to participate in the issue. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For Details, please see the section titled "Issue Procedure" on page 345 of the Red Herring Prospectus.

Bidders/ Applicants should note that on the basis of PAN, DP ID And Client ID as provided in the bid cum application form, the Bidder/ Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic details of the Bidders/ Applicants as available on the records of the depositories. These Demographic details may be used, among other things, for or unblocking of ASBA account or for other correspondence related to an issue. Bidders/ Applicants are advised to update any changes to their demographic details as available in the records of the depository participants to ensure accuracy of records. Any delay resulting from failure to update the demographic details would be at the applicant's sole risk. Bidders/ Applicants should ensure that PAN, DP ID and the Client ID are correctly filled in the bid cum application form. The PAN, DP ID and the Client ID provided in the bid cum application form should match with the PAN, DP ID and the Client ID available in the depository database, otherwise the bid cum application form is liable to be rejected. Bidders/ Applicant should ensure that the beneficiary account provided in the Bid cum application form is active.

PROPOSED LISTING:

The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the SME Platform of BSE ('BSE SME'), in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018, as amended from time to time. Our Company has received an In-Principle approval letter date November 29, 2024, from BSE Limited for using its name in this offer document for listing of our shares on the BSE SME. For the purpose of this Issue, the Designated Stock Exchange will be the BSE Limited.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"):

Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Offer Document was not filed with SEBI. In terms of the SEBI ICDR Regulations, SEBI shall not Issue any observations on the Offer Document. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "SEBI Disclaimer Clause" on page 327 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF SME PLATFORM OF BSE LIMITED (DESIGNATED STOCK EXCHANGE):

It is to be distinctly understood that the permission given by the BSE Limited ("BSE") should not in any way be deemed or construed that the contents of the Red Herring Prospectus or the price band at which the Equity Shares are offered for bidding has been cleared, solicited or approved by BSE nor does it certify the correctness accuracy or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the "Disclaimer Clause of the SME Platform of the BSE Limited" on page 329 of the Red Herring Prospectus.

RISK IN RELATION TO THE FIRST ISSUE:

This being the first public Issue of our Company, there has been no formal market for the Equity Shares. The face value of the Equity Shares is Rs. 10/- each and the issue price is [•] times of the face value of the equity shares. The Issue Price (determined and justified by our Company in consultation with the Book Running Lead Managers as stated in "Basis for Issue Price" on page 152 should not be taken to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active or sustained trading in the Equity Shares or regarding the price at which the Equity Shares will be traded after listing.

GENERAL RISK:

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have neither been recommended nor approved by Securities and Exchange Board of India nor does Securities and Exchange Board of India guarantee the accuracy or adequacy of Red Herring Prospectus. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 39 of Red Herring Prospectus.

CREDIT RATING: This being the issue of Equity Shares, no credit rating is required.

DEBENTURE TRUSTEES: This being the issue of Equity Shares, the appointment of Trustees is not required.

IPO GRADING: Since this issue is made in terms of Chapter IX of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading Agency.

BASIS OF ISSUE PRICE: The Issue Price is determined by the Company in consultation with the Book Running Lead Managers. The financial data presented in section "Basis of Issue Price" on page no. 152 of the Red Herring Prospectus are based on Company's Restated Financial Statements. Investors should also refer to the section titled "Risk factors" and "Restated Consolidate and Standalone Financial Statements" on page no. 39 and 288 respectively of the Red Herring Prospectus.

ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see "History and Certain Corporate Matters" on page 225 of the Red Herring Prospectus. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 432 of the Red Herring Prospectus.

LIABILITY OF MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The Authorized share capital of the Company is Rs. 21,00,00,000/- divided 2,10,00,000 Equity Shares of ₹ 10/- each. The Issued, Subscribed, and Paid-Up share capital of the Company before the Issue is Rs. 15,07,78,090/- divided into 1,50,77,809 Equity Shares of ₹ 10/- each. For details of the Capital Structure, see chapter titled "Capital Structure" beginning on page 96 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed by them at the time of signing of the Memorandum of Association of our Company: Mr. Saurabh Vyas- 6,000 Equity Shares, Mr. Prateek Agrawal- 1,176 Equity Shares, Mr. Sandeep Gurnani- 1,176 Equity Shares and Mr. Dhawal Gaurang Vasavada- 1,648 Equity Shares, Equity Shares of ₹10/- each.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
Narnolia **Narnolia Financial Services Limited** **Address:** 201, 2nd Floor, Marble Arch, 236 B A.J.C Bose Road, Kolkata, West Bengal- 700020, India **Tel No.:** +91- 8130678743; 033-40501500 **Fax No.:** Not Available **Email:** pankaj.passi@narnolia.com, ipo@narnolia.com **Website:** www.narnolia.com **Contact Person:** Mr. Pankaj Pasi **SEBI Registration No.** INM000010791 **CIN:** U51909WB1995PLC072876	Maashitla **Maashitla Securities Private Limited** **Address:** 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, Delhi - 110034, India **Tel No:** 011-45121795 **Fax No:** NA **Email:** ipo@maashitla.com **Website:** www.maashitla.com **Contact Person:** Mr. Mukul Agrawal **SEBI Registration No.:** INR000004370 **CIN:** U67100DL2010PTC208725	**Mr. Harshit Jain** **Address:** Plot No. D-802 Sector-5, Malviya Nagar, Jaipur, Rajasthan, India, 302017 **Tel.:** +91 8058300034 **E-mail:** info@solar91.com **Website:** www.solar91.com/ Investors can contact our Company Secretary and Compliance Officer, the Book Running Lead Manager or the Registrar to the Issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, the website of the Book Running Lead Managers to the Issue at www.narnolia.com and website of company at www.solar91.com and websites of stock exchange at www.bseindia.com.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: Solar91 Cleantech Limited (Phone No: +91 8058300034) Book Running Lead Manager: Narnolia Financial Services Limited (Telephone: +91- 8130678743). Bid-cum-application Forms will also be available on the website of BSE (www.bseindia.com) and the designated branches of SCSBs, the list of which is available at websites of the Stock Exchange and SEBI.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA): The investors are required to fill the application form and submit the same to the relevant SCSBs at the specific locations or registered brokers at the broker centers or RTA or DP's. The SCSB's will block the amount in the account as per the authority contained in application form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund. For more details on the ASBA process, please refer to the details given in application forms and Red Herring Prospectus and also please refer to the chapter titled "Issue Procedure" on page 345 of the Red Herring Prospectus.

APPLICATION SUPPORTED WITH UNIFIED PAYMENTS INTERFACE: Investors are advised to carefully refer SEBI Circular SEBI/HO/CFD/DIL2/CIR/P/2018/138 dated November 01, 2018 and as modified through its SEBI circular (SEBI/HO/CFD/ DIL2/CIR/P/2019/50) dated April 3, 2019, SEBI circular (SEBI/HO/CFD/DIL2/CIR/P/2019/76) dated June 28, 2019, SEBI circular no. SEBI/HO/CFD/DIL2/CIR/P/2019/85 dated July 26, 2019, SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2019/133 dated November 08, 2019, SEBI Circular No. SEBI/HO/CFD/DIL2/CIR/P/2020/50 dated March 30, 2020, SEBI circular no. SEBI/HO/CFD/DIL2/CIR/P/2021/2480/1/M dated March 16, 2021, SEBI circular no. SEBI/HO/CFD/DIL2/CIR/P/2021/47 dated March 31, 2021, SEBI Circular no. SEBI/HO/CFD/DIL2/P/CIR/2021/570 dated June 2, 2021, SEBI Circular no. SEBI/HO/CFD/DIL2/CIR/P/2022/45 dated April 5, 2022 and SEBI Circular no. SEBI/HO/CFD/DIL2/CIR/P/2022/51 dated April 20, 2022 and any subsequent circulars or notifications issued by SEBI in this regard for the procedure to be followed for applying through UPI. Retail Individual Investor have to apply through UPI Mechanism. Retail Individual Investor whose bank is not live on UPI as on date of this circular, may use the other alternate channels available to them viz. Submission of application form with SCSBs/ using the facility linked online trading, demat and bank account list. For further details, please refer to the chapter titled "Issue Procedure" beginning on page 345 of the Red Herring Prospectus.

Sponsor Bank to the Issue: Axis Bank Limited

Banker to the Issue, Escrow Collection Bank and Refund Banker: Axis Bank Limited

Investor should read the Red Herring Prospectus carefully, including the "Risk Factors" beginning on page 39 of the Red Herring Prospectus before making any investment decision.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

For Solar91 Cleantech Limited
On Behalf of the Board of Directors
Sd/-
Prateek Agrawal
(Managing Director)

Place: Jaipur, Rajasthan
Date: December 20, 2024

Solar91 Cleantech Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the Red Herring Prospectus with Registrar of Companies, Jaipur on December 16, 2024, which is available on the website of book running lead manager to the issue at www.narnolia.com website of company at www.solar91.com and website of BSE i.e. www.bseindia.com, respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 39 of the Red Herring Prospectus. Potential investors should not rely on the Red Herring Prospectus for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and any applicable U.S. state securities laws. There will be no public offering in the United States and the securities being offered in this announcement are not being offered or sold in the United States.

Delhi Advertising

प्रपत्र–ए

सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिया मंडल (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियमन 14 के अंतर्गत]

एईएस इंडिया एनर्जी सॉल्यूशन्स प्राईवेट लिमिटेड के स्टेकधारकों के ध्यानार्थ

संबंधित विवरण

1	कॉर्पोरेट ऋणधारक का नाम	एईएस इंडिया एनर्जी सॉल्यूशन्स प्राईवेट लिमिटेड
2	कॉर्पोरेट ऋणधारक के निगमन की तिथि	28 दिसम्बर, 2021
3	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्टार, दिल्ली
4	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का सीमित दायित्व पहचान संख्या	U40106HR2021FTC100189
5	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय का पता	पंजीकृत कार्यालयः सी–158, चौथा तल, सनसिटी, सेक्टर–54, गुडगाँव, हरियाणा, भारत, 122011
6	कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	18 दिसम्बर, 2024
7	परिसमापक का नाम, पता, ई–मेल पता, टेलीफोन नम्बर तथा पंजीकरण संख्या	नाम: आर्दश शर्मा परिसमापक का पंजीकरण सं.: IBBI/IPA-001/IP-P01256/2018-2019/12045 पता: जी–6ए, कैलाश कालोनी, नई दिल्ली–110048 टेलीफोन नं.: +91 9810074285 आईबीबीआई में पंजी. ईमेल: adarsh@adarshca.com ईमेल जिस पर दावे भेजी जाएगी: volliqaesiespl@gmail.com adarsh@adarshca.com
8	दावे जमा करने की अंतिम तिथि	16 जनवरी, 2025

एतद्द्वारा सूचित किया जाता है **एईएस इंडिया एनर्जी सॉल्यूशन्स प्राईवेट लिमिटेड** ने 18 दिस., 2024 को स्वैच्छिक परिसमापन शुरू किया है।

एतद्द्वारा **एईएस इंडिया एनर्जी सॉल्यूशन्स प्राईवेट लिमिटेड** के स्टेकधारकों को निर्देश दिया जाता है कि आइटम नं. 7 में वर्णित पते पर परिसमापक के पास 16 जनवरी, 2025 को या उससे पूर्व अपने दावे का प्रमाण जमा करें।

फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।

दावे का गलत या भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

तिथिः 20.12.2024
स्थानः नई दिल्ली

आदर्श शर्मा
एईएस इंडिया एनर्जी सॉल्यूशन्स प्राईवेट लिमिटेड
पंजीकरण सं.: **IBBI/IPA-001/IP-P01256/2018-2019/12045**
एएफए की वैधता.: **31.12.2025** तक

प्रपत्र सं.3 [विनियम-15(1)(ए)]/16(3) देखें

ऋण वसूली अधिकरण, चण्डीगढ़ (डीआरटी 2)

पहली मंजिल एससीओ 33-34-35 सेक्टर-17ए, चण्डीगढ़ (तीसरी एवं चौथी मंजिल पर भी अतिरिक्त जगह आवंटित)

केस नं.: ओए/1013/2024

ऋण वसूली अधिकरण (प्रक्रिया) नियमावली 1993 के नियम 5 के उप-नियम (2ए) के साथ पठित अधिनियम की धारा 19 की उप-धारा (4) के अंतर्गत न्यायालयी आदेश (संमन्स)

सेन्ट्रल बैंक ऑफ इंडिया Exh. No.: 24154
विरूद्ध
श्याम लाल (अब दिवंगत)

प्रति,
(3) राम अवतार
ग्राम ऊंचा माजरा डाकघर सुल्तानपुर तहसील फर्रूखनगर
ग्राम ऊंचा माजरा डाकघर सुल्तानपुर तहसील फर्रूखनगर
गुड़गाँव, हरियाणा-122506.

सम्मन

जबकि, ओए/1013/2024 माननीय पीठासीन अधिकारी / रजिस्ट्रार के समक्ष 18/10/2024 को सूचीबद्ध किया गया था।

जबकि, यह माननीय अधिकरण रू.20,12,212/- के ऋणों की वसूली हेतु आपके विरूद्ध दर्ज अधिनियम की धारा 19(4) के अंतर्गत उक्त आवेदन, (ओए) पर न्यायालयी आदेश यानि सम्मन/सूचना निर्गत करके संतुष्ट है (प्रलेखों आदि की प्रतियों के साथ आवेदन संलग्न है)।

अधिनियम की धारा 19 की उप-धारा (4) के अनुसार, आप, अर्थात् प्रतिवादियों को, निम्नानुसार निर्देशित किया जाता है :-

(1) न्यायालयी आदेश अर्थात् सम्मन प्रसारित होने के तीस दिवसों के अन्दर कारण बताना होगा कि जिस राहत हेतु प्रार्थना की गई है उसे स्वीकृत क्यों नहीं किया जाना चाहिए।
(2) आवेदक द्वारा मूल आवेदन-पत्र के क्रमांक 3ए के अंतर्गत विनिर्दिष्ट की गई संपत्तियों एवं परिसंपत्तियों के अतिरिक्त अन्य संपत्तियों अथवा परिसंपत्तियों के विवरण प्रकट करें ;
(3) आपको संपत्तियों की कुर्की के लिए आवेदन की सुनवाई और निस्तारण के लंबित रहने तक, आपको मूल आवेदन के क्रमांक 3ए के तहत प्रकट की गई प्रतिभूत परिसंपत्तियों या ऐसी अन्य परिसंपत्तियों और संपत्तियों का लेन-देन करने या निस्तारण करने से रोका गया है ;
(4) आप, अधिकरण के पूर्व अनुमोदन के बिना बिक्री, पट्टे के माध्यम से या अन्यथा, अपने व्यवसाय के सामान्य कार्यक्रम के अलावा, किसी भी ऐसी परिसंपत्ति, जिस पर प्रतिभूति हित सृजित किया गया है, को और / या मूल आवेदन-पत्र के क्रमांक 3ए के तहत विनिर्दिष्ट या प्रकट की गई अन्य परिसंपत्तियों एवं संपत्तियों को, हस्तांतरित नहीं करेंगे;
(5) आप, व्यवसाय के सामान्य कार्यक्रम के तहत प्रतिभूत परिसंपत्तियों या अन्य परिसंपत्तियों और संपत्तियों की बिक्री से प्राप्त बिक्री आय के लिए जिम्मेदार होंगे और ऐसी बिक्री आय को, ऐसी परिसंपत्तियों पर प्रतिभूत हित धारण करने वाले बैंक या वित्तीय संस्थानों के पास अनुरक्षित खाते में जमा करेंगे। ;

आपको आवेदक को एक प्रति प्रेषित करने के दायित्व निर्वहन के साथ, लिखित विवरण दाखिल करने और **14/01/2025 को सुबह 10:30 बजे रजिस्ट्रार** के समक्ष उपस्थित होने का भी निर्देश दिया जाता है। ऐसा न करने पर आवेदन पर सुनवाई की जाएगी और आपकी अनुपस्थिति में निर्णय ले लिया जाएगा।

आज दिनांक 19/10/2024 को मेरे हस्ताक्षर और इस अधिकरण की मुहर के अंतर्गत निर्गत।

न्यायालय की मोहर

सम्मन जारी करने हेतु अधिकृत अधिकारी के हस्ताक्षर

नोटः जो लागू न हो उसे काट दें।

ई-नीलामी सह बिक्री के लिए सार्वजनिक सूचना (परिशिष्ट - IV ए) (नियम 8(6))

आईआईएफएल होम फाइनेंस लिमिटेड (पूर्व इंडिया इन्फोलाइन हाउसिंग फाइनेंस लिमिटेड के नाम से ज्ञात) (आईआईएफएल एचएफएल) कार्पोरेट कार्यालय : प्लॉट नंबर 98, उद्योग विहार, फेज-4, गुरुग्राम–122015 (हरियाणा) और शाखा कार्यालय '' 30/30ई, प्रथम तल, शिवाजी मार्ग, नई दिल्ली – 110015'' के पास बंधक अचल सम्पत्ति की बिक्री वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूतिहित प्रवर्तन अधिनियम, 2002(इसमें आगे'अधिनियम'कहा गया है) के तहत। जबकि आईआईएफएल– एचएफएल के प्राधिकृत अधिकारी ("एओ") ने निम्नलिखित ऋण खातों/प्रॉस्पेक्टर नंबर्स में अधिनियम की धारा 13(2) के तहत निम्न वर्णित सम्पत्ति/सम्पत्तियों का कब्जा उनको आईआईएफएल– एचएफएल की बकाया राशि की वसूली के लिए "जैसी है जहां है एवं जैसी है जो है आधार" पर बेचने के अधिकार सहित प्राप्त कर लिया था। अधोहस्ताक्षरी द्वारा यह बिक्री वेबसाइट **www.iiflonehome.com.** पर उपलब्ध कराए गए ई–नीलामी प्लेटफार्म के माध्यम से की जाएगी।

कर्जदार(ओं)/सह–कर्जदार(ओं)/गारंटर (ओं)	मांग सूचना तिथि और राशि	अचल सम्पत्ति/प्रतिभूत आस्ति का वर्णन	भौतिक कब्जे की तिथि	सुरक्षित मूल्य
1. श्री मनोज सिंह केमवाल 2. सुनील जी केमवाल (प्रॉस्पेक्ट नं. 739267)	09–दिसंबर–2019, रु.13,23,748/– (रुपये तेरह लाख तेईस हजार सात सौ अड़तालीस केवल) बोली वृद्धि राशि रु.20,000/– (रुपए बीस हजार मात्र)	फ्लैट नंबर 25, पहली मंजिल वाली संपत्ति का वह सारा हिस्सा और पार्सल, सेक्टर–34, पॉकेट–2, ब्लॉक सी3, रोहिणी, दिल्ली उत्तर पश्चिम दिल्ली110085 (सुपर बिल्ट अप एरिया क्षेत्रफल माप 355 वर्ग फुट)	29–जनवरी–2021 दिनांक 05–दिसम्बर–2024 तक कुल बकाया रु. 21,54,825/– (इक्कीस लाख चौवन हजार आठ सौ पच्चीस रुपये मात्र)	रु. 7,50,000/– (सात लाख पचास हजार रुपये केवल) धरोहर राशि जमा (ईएमडी) रु. 75,000/– (रु पचहत्तर हजार केवल)
1. शैलेश जी कुमार दुबे 2. श्रीमती अमीता (प्रॉस्पेक्ट नं. 837570)	12–अप्रैल–2021, रु.16,09,383/– (सोलह लाख नौ हजार तीन सौ तिरासी रुपये मात्र) बोली वृद्धि राशि रु.25,000/– (पच्चीस हजार रुपये मात्र)	संपत्ति का पूरा हिस्सा और पार्सल फ्लैट नंबर 417, प्लिंथ एरिया 23.90 वर्ग मीटर, चौथी मंजिल, पॉकेट बी1, डीडीए एलआईजी फ्लैट्स, सिरस पुर, दिल्ली, 110046, भारत।	25–मार्च–2022 दिनांक 05–दिसंबर–2024 तक कुल बकाया रु. 23,51,968/– (तेईस लाख इक्यावन हजार नौ सौ अड़सठ रुपये मात्र)	रु.10,80,000/– (रुपये दस लाख अस्सी हजार मात्र) धरोहर राशि जमा (ईएमडी) रु.1,08,000/– (एक लाख आठ हजार रुपये मात्र)
1) श्री सुनील कुमार, 2)श्रीमती मिथलेश कुमारी (प्रॉस्पेक्ट नं. 845096)	14–सितंबर–2019, रु.18,74,939/– (अट्ठारह लाख चौहत्तर हजार नौ सौ उनचालीस रुपये मात्र) बोली वृद्धि राशि रु.25,000/– (पच्चीस हजार रुपये मात्र)	फ्लैट नंबर–385 वाली संपत्ति का वह सारा हिस्सा और पार्सल, प्रथम मंजिल, पॉकेट–11, सेक्टर–जीआरपी–1, सिरसपुर, दिल्ली, 110095 (क्षेत्रफल–382 वर्ग फीट)	22–जून–2021 दिनांक 05–दिसंबर–2024 तक कुल बकाया रु. 30,80,066/– (तीस लाख अस्सी हजार छियासठ रुपये मात्र)	रु. 14,40,000/– (चौदह लाख चालीस हजार रुपये मात्र) धरोहर राशि जमा (ईएमडी) रु. 1,44,000/– (एक लाख चौवालीस हजार रुपये मात्र)
1.श्री राम नरेश 2. सर्वेश कुमारी (प्रॉस्पेक्ट नं. 729404)	27–जनवरी–2020 रु.12,17,095/– (बारह लाख सत्रह हजार पंचानवे रुपये मात्र) बोली वृद्धि राशि रु.20,000/– (रुपए बीस हजार मात्र)	फ्लैट नंबर 11, दूसरी मंजिल, लिग ब्लॉक–सी9, पॉकेट–4, सेक्टर34, रोहिणी, दिल्ली–110085 वाली संपत्ति का वह सारा हिस्सा और पार्सल (निर्मित क्षेत्र क्षेत्रफल माप 355 वर्ग फुट)	01–फरवरी–2021 दिनांक 05–दिसम्बर–2024 तक कुल बकाया रु. 17,90,447/– (सत्रह लाख नब्बे हजार चार सौ सैंतालीस रुपये मात्र)	रु. 6,90,000/– (छः लाख नब्बे हजार रुपये मात्र) धरोहर राशि जमा (ईएमडी) रु. 69,000/– (उनहत्तर हजार रुपये मात्र)
1. श्री संदीप कुमार 2. श्रीमती संगीता (प्रॉस्पेक्ट नं. आईएल10023354)	21–मार्च–2022, रु.16,33,429/– (सोलह लाख तैंतीस हजार चार सौ उनतीस रुपये मात्र) बोली वृद्धि राशि रु.20,000/– (रुपए बीस हजार मात्र)	संपत्ति का सारा हिस्सा और पार्सल फ्लैट नंबर 22, ग्राउंड फ्लोर, माप 33.29 वर्गमी., पॉकेट–5, ब्लॉक–बी20, सेक्टर–35, रोहिणी, दिल्ली, भारत, 110085	13–अक्टूबर–2023 दिनांक 18–दिसंबर–2024 तक कुल बकाया रु. 25,77,998/– (पच्चीस लाख सतहत्तर हजार नौ सौ अट्ठानवे रुपये मात्र)	रु.9,97,000/– (नौ लाख सत्तानवे हजार मात्र) धरोहर राशि जमा (ईएमडी) रु.99,700/– (निन्यानवे हजार सात सौ रुपये मात्र)
1.श्री सुरजीत सिंह 2. श्रीमती संगीता (प्रॉस्पेक्ट नं. आईएल10109448)	30–जुलाई–2022 रु.7,82,430/– (सात लाख बयासी हजार चार सौ तीस रुपये मात्र) बोली वृद्धि राशि रु.20,000/– (रुपए बीस हजार मात्र)	डीडीए द्वारा निर्मित संपत्ति का वह सारा हिस्सा और पार्सल, जिसका क्षेत्रफल 18 वर्ग मीटर है, पहली मंजिल पॉकेट–1 सेक्टर–ए5, नरेला, उत्तर पश्चिम दिल्ली, दिल्ली, भारत, 110040। एरिया क्षेत्रफल माप: 194 वर्ग फीट)	25–अगस्त–2023 दिनांक 05–दिसंबर–2024 तक कुल बकाया रु. 10,17,872/– (रुपये दस लाख सत्रह हजार आठ सौ बहत्तर मात्र)	रु. 6,48,000/– (छः लाख अड़तालीस हजार रुपये मात्र) धरोहर राशि जमा (ईएमडी) रु.64,800/– (चौसठ हजार आठ सौ रुपये मात्र)
1. श्रीमती परिधि रोहतगी 2. धीरज जी रोहतगी (प्रॉस्पेक्ट नं. आईएल10598258)	09–मई–2024, रु.13,67,459/– (तेरह लाख सड़सठ हजार चार सौ उनसठ रुपये मात्र) बोली वृद्धि राशि रु.25,000/– (पच्चीस हजार रुपये मात्र)	फ्लैट नंबर–21, ग्राउंड फ्लोर, पॉकेट–3, ब्लॉक–बी2, एलआईजी फ्लैट, रोहिणीसेक्टर–34, दिल्ली, भारत, 110085 क्षेत्र क्षेत्रफल माप (वर्ग फुट में) वाली संपत्ति के सभी हिस्से और पार्सल संपत्ति का प्रकार: बिक्री योग्य –क्षेत्र, कारपेट–क्षेत्र, निर्मित–क्षेत्र संपत्ति क्षेत्र– 364.00, 272.00, 418.00	28–सितम्बर–2024 दिनांक 18–दिसंबर–2024 तक कुल बकाया रु.17,13,573/– (सत्रह लाख तेरह हजार पांच सौ तिहत्तर रुपये मात्र)	रु.10,09,000/– (रुपये दस लाख नौ हजार मात्र) धरोहर राशि जमा (ईएमडी) रु. 1,00,900/– (एक लाख नौ सौ रुपये मात्र)
1. श्री राहुल बिड़ला 2. मिस पूजा 3.रुद्राक्ष संचार (प्रॉस्पेक्ट नं. आईएल10111684)	24–नवंबर–2022, रु.12,01,377/– (बारह लाख एक हजार तीन सौ सतहत्तर रुपये मात्र) बोली वृद्धि राशि रु.25,000/– (पच्चीस हजार रुपये मात्र)	संपत्ति का वह सारा हिस्सा और पार्सल जिसका क्षेत्रफल फ्लैट नंबर 11, क्षेत्रफल 514 वर्ग फुट, चौथी मंजिल, पॉकेट–1ए, ब्लॉक–ए4, सेक्टर ए1–4, नरेला, नई दिल्ली–110040 (कारपेट क्षेत्रफल 411 वर्ग फुट) है।	18–जुलाई–2023 दिनांक 05–दिसंबर–2024 तक कुल बकाया रु. 17,65,592/– (सत्रह लाख पैंसठ हजार पांच सौ बानवे रुपये मात्र)	रु. 11,27,000/– (ग्यारह लाख सत्ताईस हजार रुपये मात्र) धरोहर राशि जमा (ईएमडी) रु.1,12,700/– (एक लाख बारह हजार सात सौ रुपये मात्र)
1. श्री मोहम्मद 2.मोहम्मद जाहिद सिद्दीकी टायर पंचर 3.श्रीमती मुसरत (प्रॉस्पेक्ट नं. आईएल10098098)	05–अक्टूबर–2021, रु.10,87,847/– (रुपये दस लाख सत्तासी हजार आठ सौ सैंतालीस मात्र) बोली वृद्धि राशि रु.20,000/– (रुपए बीस हजार मात्र)	डीडीए फ्लैट नंबर 40, 47.79 वर्ग मीटर (प्लिंथ एरिया), 7वीं मंजिल, पॉकेट–1ए ब्लॉक–ए7, सेक्टर ए1–4 नरेला नई दिल्ली–110040 वाली संपत्ति के सभी हिस्से और पार्सल	05–अप्रैल–2022 दिनांक 05–दिसंबर–2024 तक कुल बकाया रु. 16,70,016/– (सोलह लाख सत्तर हजार सोलह रुपये मात्र)	रु.8,88,000/– (आठ लाख अट्ठासी हजार रुपये मात्र) धरोहर राशि जमा (ईएमडी) रु.88,800/– (अट्ठासी हजार आठ सौ रुपये मात्र)
1. मिथलेश जी कुमार 2.श्रीमती प्रीति देवी, 3.सुश्री मिथलेश कुमार (प्रॉस्पेक्ट नं. आईएल10290826)	18–नवंबर–2023, रु.7,64,448/– (सात लाख चौंसठ हजार चार सौ अड़तालीस रुपये मात्र) बोली वृद्धि राशि रु.20,000/– (रुपए बीस हजार मात्र)	संपत्ति का वह सारा हिस्सा और पार्सल, निर्मित जनता फ्लैट नंबर 468 टीएफ, पॉकेट–1, सेक्टर–ए–5, नरेला के लेआउट प्लान में स्थित, आवासीय योजना, दिल्ली, 110040 क्षेत्रफल का माप (वर्ग फुट में): संपत्ति का प्रकार: बिल्ट–अप–एरिया, कारपेट–एरिया संपत्ति क्षेत्र: 194.00, 155.00	कब्जा की तिथि 6–मार्च–2024 दिनांक 05–दिसंबर–2024 तक कुल बकाया रु. 9,53,242/– (नौ लाख तिरपन हजार दो सौ बयालीस रुपये मात्र)	रु.4,59,000/– (चार लाख उनसठ हजार रुपये मात्र) धरोहर राशि जमा (ईएमडी) रु.45,900/– (पैंतालीस हजार नौ सौ रुपये मात्र)

सम्पत्ति के निरीक्षण की तिथि	ईएमडी अंतिम तिथि	ई–नीलामी की तिथि/समय
03–जनवरी – 2025 1100 बजे–1400 बजे	08–जनवरी – 2025 अप. 5 बजे तक	10–जनवरी – 2025 1100 बजे–1300 बजे

भुगतान का विधि: – ईएमडी भुगतान केवल ऑनलाइन विधि से करने होंगे। भुगतान करने के लिए आप **https://www.iiflonehome.com** पर जाएं और केवल सम्पत्ति/प्रतिभूत आस्ति के लिए उपलब्ध लिंक के माध्यम से भुगतान करें। **नोट:** हर सम्पत्ति के लिए एक अलग भुगतान लिंक है। आप सुनिश्चित करें कि आप उस सम्पत्ति/प्रतिभूत आस्ति का लिंक उपयोग कर रहे हैं, जिसको आप सार्वजनिक नीलामी के माध्यम से खरीदना चाहते हैं। शेष भुगतान के लिए – **https://www.iiflonehome.com >My Bid >Pay** पर लॉगिन करें। **महत्वपूर्ण सूचना:** ये संपत्तियां डीडीए द्वारा आवंटित की गई हैं और आज तक कन्वेयंस डीड निष्पादित नहीं की गई है। सफल बोली लगाने वाला उच्चतम बोली पत्र और प्रदान किए गए बिक्री प्रमाणपत्र के आधार पर आवेदन/अभ्यावेदन पर अपना नाम डीडीए के समक्ष आवंटी के रूप में स्थानांतरित/परिवर्तित करवा सकता है। बकाया राशि का भुगतान, यदि कोई हो, तो आईआईएफएलएचएफएल इसके लिए जिम्मेदार नहीं होगा।

नियम और शर्तें :–

1. ई–नीलामी में भाग लेने के लिए इच्छुक बोलीदाताओं को अपना विवरण सेवा प्रदाता **https://www.iiflonehome.com** के पास पर्याप्त अग्रिम में पंजीकृत करवाना होगा तथा लॉगइन खाता, लॉगइन आई डी और पासवर्ड सृजित करना होगा। इच्छुक बोलीदाताओं को अपना"निविदा फार्म" ईएमडी के भुगतान विवरण, केवाईसी तथा पैनकार्ड की प्रति के साथ उपरि वर्णित शाखा कार्यालय में जमा/प्रेषित करना होगा।
2. बोलीदाता अपनी ऑफर कालम" बोलीवृद्धि राशि" में वर्णित राशि के गुणजों में बढ़ा सकते हैं। नीलामी समाप्त होने से 5 मिनट पहले कोई बिड आने पर समाप्ति का समय स्वतः 5 मिनट आगे बढ़ जाएगा।
3. सफल बोलीदाता को बोलीराशि की 25 प्रतिशत राशि (ईएमडी समायोजन के बाद) एओ द्वारा बोलीमूल्य स्वीकार करने के 24 घंटे के भीतर और बोली राशि की शेष 75 प्रतिशत राशि प्रतिभूत लेनदार द्वारा बिक्री की पुष्टि की तिथि से 15 दिन के भीतर जमा करनी होगी।सभी जमा और भुगतान निर्धारित विधि से करने होंगे।
4. खरीदार को सम्पत्ति के साथ संबंधित उपकर, स्टाम्प ड्यूटी, फीस तथा अन्य कानूनी बकाया अथवा अन्य बकाया जैसे कि म्युनिसिपलकर, बिजली प्रभार, भूमि तथा अन्य सभी अनुषंगी लागतें, प्रभार सभी करों तथा उपकरों सहित वहन करने होंगे।
5. क्रेता को बिक्री राशि के लेनदेन/भुगतान पर टीडीएस आवेदन देना होगा और आईआईएफएल एचएफएल के पास टीडीएस प्रमाण पत्र जमा करना होगा।
6. बोलीदाताओं कोई–नीलामी बिक्री प्रक्रियाओं में भाग लेने के लिए अपनी बोली जमा करने से पहले नीलामी बिक्री के विस्तृत नियमों एवं शर्तों तथा आवेदन प्रपत्र के लिए वेबसाइट **https://www.iiflonehome.com** तथा **https://www.iifl.com/home-loans/properties-for-auction** देखने की सलाह दी जाती है।
7. विस्तृत विवरण, सहायता प्रक्रिया तथा ई–नीलामी के संबंध में ऑनलाइन प्रशिक्षण के लिए संभावित बोलीदाता सेवाप्रदाता की ई–मेल आईडी : **care@iiflonehome.com,** सपोर्ट हेल्पलाइननंबर : "1800 2672 499" पर सम्पर्क करें।
8. किसी सम्पत्ति विवरण, सम्पत्ति निरीक्षण और ऑनलाइन बिड इत्यादि के संबंध में पूछताछ के लिए आईआईएफएल एचएफएल टोल फ्रीनंबर 1800 2672 499 पर सोमवार से शुक्रवार के बीच 09.30 बजे से 18.00 बजे तक कॉल करें अथवा ई–मेल : **care@iiflonehome.com,** को मेल लिखें।
9. एतद्द्वारा उपरोक्त कर्जदारों को सूचना दी जाती है कि भौतिक कब्जा लेते समय प्रतिभूत आस्ति में रखी घरेलू वस्तुएं 7 दिन के भीतर हटा लें, अन्यथा आईआईएफएल एचएफएल परिस्थितियों के अधीन सम्पत्ति की किसी क्षति के लिए जिम्मेदार नहीं होगी।
10. एतद्द्वारा कर्जदारों को आगे सूचना दी जाती है कि उपरोक्त वस्तुएं प्राप्त कर ने में चूक की स्थिति में उनको विधि सम्मतढंग से बेचा जाएगा।
11. सफल बोलीदाता/नीलामी खरीदार द्वारा किसी भी चरण में निर्धारित समय के भीतर भुगतान में चूक की स्थिति में बिक्री रद्द कर दी जाएगी तथा पहले जमा की जा चुकी राशि (ईएमडी सहित) जब्त कर ली जाएगी और सम्पत्ति की बिक्री दोबारा की जाएगी।
12. एओ को बिना कोई कारण बताए निविदा/नीलामी स्थगित/निरस्त करने या नियम एवं शर्तों में संशोधन करने का अधिकार सुरक्षित है। निविदा/नीलामी के संबंध में किसी भी विवाद की स्थिति में आईआईएफएल–एचएफएल के एओ का निर्णय अंतिम माना जाएगा।

सरफेसी अधिनियम, 2002 के नियम 8 उप नियम (6) के तहत 15 दिनों की बिक्री सूचना

कर्जदार को अधिसूचित किया जाता है कि उपरि वर्णित राशि अद्यतन ब्याज और अनुषंगी खर्चों के साथ निविदा/नीलामी की तिथि से पहले चुका दें, जिसमें असफल रहने पर सम्पत्ति बेची/नीलाम की जाएगी और बकाया राशि, यदि कोई, ब्याज और लागत सहित वसूल की जाएगी।

स्थान : दिल्ली तिथि : 20– दिसम्बर – 2024 हस्ता./–प्राधिकृत अधिकारी, आईआईएफएल होम फाइनेंस लिमिटेड

फ्यूचर रिटेल लिमिटेड (परिसमापन में)

पंजीकृत कार्यालयः दूसरी मंजिल, फ्यूचर ग्रुप कार्यालय, एसओबीओ ब्रांड फैक्ट्री, पंडित मदन मोहन मालवीय मार्ग, क्रॉस रोड हाजी अली, ताड़देव, मुंबई 400034
संपर्कः +91 9540007506 ईमेलः **frl.eauction@gmail.com**,

ई–नीलामी – आईबीसी, 2016 के तहत परिसंपत्तियों की बिक्री

नीलामी की तिथि और समय– 19 जनवरी, 2025 अपराह्न 03:00 बजे से अपराह्न 05:00 बजे तक
(प्रत्येक 5 मिनट के असीमित विस्तार के साथ)

फ्यूचर रिटेल लिमिटेड (परिसमापन में) के स्वामित्व वाली संपत्तियों की बिक्री, परिसमापन प्रक्रिया विनियमों के विनियमन 33 के साथ पठित आईबीसी 2016 की धारा 35 (एफ) के तहत परिसमापन एस्टेट का हिस्सा है, ई–नीलामी **''जैसा है जहां है, जैसा है''** पर आयोजित की जाएगी आधार और कोई संसाधन आधार क्या है। "बिक्री ई–नीलामी सेवा प्रदाता राइट2वोट इन्फोटेक प्राइवेट लिमिटेड – राइट2वोट वेबसाइट **https://right2vote.in/online-auction**/ के माध्यम से की जाएगी।

संपत्ति	विवरण	मात्रा	जगह	आरक्षित मूल्य	ईएमडी
लॉट नंबर 13	ए. इन्वेंटरी – कपड़े, सहायक उपकरण, जूते और विविध स्क्रैप या क्षतिग्रस्त स्थिति में बी. पीपीई – फर्नीचर/फिक्स्चर, इलेक्ट्रिकल्स, उपयोगिताओं और अन्य वस्तुओं का स्क्रैप	एकमुश्त	दिल्ली में 2 स्थान	26,63,225 रुपये	2,66,322 रुपये
लॉट नंबर 14	ए. इन्वेंटरी – कपड़े, सहायक उपकरण, जूते और विविध स्क्रैप या क्षतिग्रस्त स्थिति में बी. पीपीई – फर्नीचर/फिक्स्चर, इलेक्ट्रिकल्स, यूटिलिटीज और अन्य वस्तुओं का स्क्रैप	एकमुश्त	कानपुर, उत्तर प्रदेश	38,78,185 रुपये	3,87,818 रुपये
लॉट नंबर 15	ए. इन्वेंटरी – कपड़े, सहायक उपकरण, जूते और विविध स्क्रैप या क्षतिग्रस्त स्थिति में बी. पीपीई – फर्नीचर/फिक्स्चर, इलेक्ट्रिकल्स, उपयोगिताओं और अन्य वस्तुओं का स्क्रैप	एकमुश्त	अहमदाबाद, गुजरात में 4 स्थान	94,17,703 रुपये	9,41,770 रुपये
लॉट नंबर 16	ए. इन्वेंटरी – कपड़े, सहायक उपकरण, जूते और विविध स्क्रैप या क्षतिग्रस्त स्थिति में बी. पीपीई – फर्नीचर/फिक्स्चर, इलेक्ट्रिकल्स, उपयोगिताओं और अन्य वस्तुओं का स्क्रैप	एकमुश्त	हैदराबाद और वारंगल, तेलंगाना में 5 स्थान	3,03,35,995 रुपये	30,33,599 रुपये
लॉट नंबर 17	ए. इन्वेंटरी – कपड़े, सहायक उपकरण, जूते और विविध स्क्रैप या क्षतिग्रस्त स्थिति में बी. पीपीई – फर्नीचर/फिक्स्चर, इलेक्ट्रिकल्स, उपयोगिताओं और अन्य वस्तुओं का स्क्रैप	एकमुश्त	जयपुर, राजस्थान	64,48,172 रुपये	6,44,817 रुपये

आवेदन करने, जमा करने की अंतिम तिथि पात्रता दस्तावेज	03 जनवरी 2025
योग्य बोलीदाता की घोषणा की तिथि	04 जनवरी 2025
निरीक्षण की तारीख और समय	**05 जनवरी 2025 से 11 जनवरी 2025 तक (पूर्व सूचना सहित) (सुबह 11:00 बजे से शाम 4:00 बजे तक)**
ईएमडी जमा करने की अंतिम तिथि	17 जनवरी 2025
ई–नीलामी की तिथि एवं समय	**19 जनवरी, 2025 (दोपहर 3:00 बजे से शाम 5:00 बजे तक) (यदि ई–नीलामी के समापन समय के अंतिम 5 मिनट में बोली लगाई जाती है, तो समापन समय स्वचालित रूप से प्रत्येक अवसर पर 5 मिनट के लिए असीमित रूप से बढ़ जाएगा)**

नोट–*कर जो लागू होई–नीलामी के नियम एवं शर्तें निम्नानुसार हैं:

1. ई–नीलामी बिक्री केवल ''जैसा है जहां है'', ''जैसा है जो है'', ''जो कुछ भी है आधार'' और ''कोई संसाधन नहीं'' के आधार पर आयोजित की जाएगी और इस प्रकार, ई–नीलामी बिक्री बिना किसी जोखिम छूट, वारंटी और क्षतिपूर्ति के प्रकार के होगी। यह ध्यान दिया जाना चाहिए कि बोली लगाने वाला आरक्षित मूल्य से कम मूल्य पर बोली नहीं लगा सकता है।
2. इच्छुक बोलीदाताओं को लिक्विडेशन में फ्यूचर रिटेल लिमिटेड के पक्ष में ईएमडी राशि एनईएफटी/आरटीजीएस/डीडी के माध्यम से जमा करनी होगी, जिसका खाता नंबरः 016020110000388, बैंक ऑफ इंडिया, एसेट रिकवरी मैनेजमेंट मुंबई– 400038 और आईएफएससी कोडः बीकेआईडी0000154 है।
3. ई–नीलामी, बोली प्रपत्र और अन्य दस्तावेजों के विस्तृत नियमों और शर्तों के लिए, कृपया बोली लगाने से पहले वेबसाइट **https://ebkray.in/** और **https://right2vote.in/online-auction/** पर जाएं।
4. ई–नीलामी से संबंधित किसी भी प्रश्न के लिए, मोबाइल नंबर 9540007506 पर संपर्क करें और ईमेल **frl.eauction@gmail.com** या लिक्विडेटर से उसके ईमेल **sanjay@sgaindia.in** पर संपर्क करें। हमारा अनुरोध है कि सभी पूछताछ निर्धारित समय के दौरान की जाए उपलब्धता और कुशल सहायता सुनिश्चित करने के लिए शाम 3 : 30 बजे से शाम 5:30 बजे तक, वैकल्पिक रूप से, आप 9540007506 पर व्हाट्सएप के माध्यम से किसी भी समय संपर्क कर सकते हैं।

हस्ता/–
संजय गुप्ता
परिसमापक – फ्यूचर रिटेल लिमिटेड
आईबीबीआई पंजीकरण संख्याः IBBI/IPA-002/IP-N00982-C01/2017-2018/10354
संचार पताः प्राइमस इन्सॉल्वेंसी रेजोल्यूशन एंड वैल्यूएशन प्राइवेट लिमिटेड, डी–58 डिफेंस कॉलोनी, नई दिल्ली–110024
पंजीकृत पताः सी–4–ई/135, जनक पुरी, नई दिल्ली–110058

दिनांकः 20 दिसंबर, 2024
स्थानः नई दिल्ली

In relation to the issue. For further details, see the section "Material Contracts and Documents for Inspectio

प्रपत्र–ए

सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिया मंडल (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियमन 14 के अंतर्गत]

एईएस इंडिया एनर्जी सॉल्यूशन्स प्राईवेट लिमिटेड के स्टेकधारकों के ध्यानार्थ

संबंधित विवरण

1	कॉर्पोरेट ऋणधारक का नाम	एईएस इंडिया एनर्जी सॉल्यूशन्स प्राईवेट लिमिटेड
2	कॉर्पोरेट ऋणधारक के निगमन की तिथि	28 दिसम्बर, 2021
3	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्टार, दिल्ली
4	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का सीमित दायित्व पहचान संख्या	U40106HR2021FTC100189
5	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय का पता	पंजीकृत कार्यालय: सी–158, चौथा तल, सनसिटी, सेक्टर–54, गुडगाँव, हरियाणा, भारत, 122011
6	कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	18 दिसम्बर, 2024
7	परिसमापक का नाम, पता, ई-मेल पता, टेलीफोन नम्बर तथा पंजीकरण संख्या	नाम: आदर्श शर्मा परिसमापक का पंजीकरण सं.: IBBI/IPA-001/IP-P01256/2018-2019/12045 पता: जी–6ए, कैलाश कालोनी, नई दिल्ली–110048 टेलीफोन नं.: +91 9810074285 आईबीबीआई में पंजी. ईमेल: adarsh@adarshca.com ईमेल जिस पर दावे भेजी जाएगी: volliqaesiespl@gmail.com adarsh@adarshca.com
8	दावे जमा करने की अंतिम तिथि	16 जनवरी, 2025

एतद्द्वारा सूचित किया जाता है **एईएस इंडिया एनर्जी सॉल्यूशन्स प्राईवेट लिमिटेड** ने 18 दिस., 2024 को स्वैच्छिक परिसमापन शुरू किया है।

एतद्द्वारा **एईएस इंडिया एनर्जी सॉल्यूशन्स प्राईवेट** लिमिटेड के स्टेकधारकों को निर्देश दिया जाता है कि आइटम नं. 7 में वर्णित पते पर परिसमापक के पास 16 जनवरी, 2025 को या उससे पूर्व अपने दावे का प्रमाण जमा करें। फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं।

दावे का गलत या भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

आदर्श शर्मा

तिथि: 20.12.2024

स्थान: नई दिल्ली

एईएस इंडिया एनर्जी सॉल्यूशन्स प्राईवेट लिमिटेड

पंजीकरण सं.: IBBI/IPA-001/IP-P01256/2018-2019/12045

एएफए की वैधता.: 31.12.2025 तक

प्रपत्र सं.3 [विनियम-15(1)(ए)]/16(3) देखें

ऋण वसूली अधिकरण, चण्डीगढ़ (डीआरटी 2)

पहली मंजिल एससीओ 33-34-35 सेक्टर-17ए, चण्डीगढ़ (तीसरी एवं चौथी मंजिल पर भी अतिरिक्त जगह आवंटित)

केस नं.: ओए/1013/2024

ऋण वसूली अधिकरण (प्रकिया) नियमावली 1993 के नियम 5 के उप-नियम (2ए) के साथ पठित अधिनियम की धारा 19 की उप-धारा (4) के अंतर्गत न्यायालयी आदेश (समन्स) **Exh. No.: 24154**

सेन्ट्रल बैंक ऑफ इंडिया

विरूद्ध

श्याम लाल (अब दिवंगत)

प्रति,

(3) राम अवतार

ग्राम ऊंचा माजरा डाकघर सुल्तानपुर तहसील फर्रूखनगर

ग्राम ऊंचा माजरा डाकघर सुल्तानपुर तहसील फर्रूखनगर

गुड़गाँव, हरियाणा-122506.

सम्मन